

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

231. C.P. (IB)/188(MB)2022

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON **07.09.2023**.

NAME OF THE PARTIES: SOLAPUR JANATA SAHAKARIBANK

LIMITED

VS

Bhajandas Bhagwan Chormale Personal Guarantor of Shetkari Sakhar Karkhana
(Chandpuri) Limited

SECTION : Sec 95(1) of IBC 2016

Presence:

Mr. Mohammed Varawala, Counsel for the RP

ORDER

In view of the fact that the issue regarding the constitutionality of Section 95 is pending before the Hon'ble Supreme Court. In view of the same, let the matter be adjourned *sine-die*.

Sd/-
MADHU SINHA
Member(Technical)

/P/

Sd/-
REETA KOHLI
Member(Judicial)